

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.235/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
- Petitioner : Betam Wind Energy Private Limited (BWEPL)
- Respondents : Solar Energy Corporation of India Limited and Anr.
- Date of Hearing : **13.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Ms.Molshree Bhatnagar, Advocate, BWEPL
Shri Rishabh Sehgal, Advocate, BWEPL
Shri Nimesh Jha, Advocate, BWEPL
Shri Aditya Singh, Advocate, UPPCL
Ms. Tanya Sareen, Advocate, UPPCL
Shri Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Shirsha, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment in the matter. Considering the said request, the Commission adjourned the matter. Further, the Petitioner, having already deposited the amount equivalent to EMD with SECI, the Commission indicated that the interim direction given vide Record of Proceedings for the hearing dated 23.11.2021 will be continued till the next date of hearing. In the meantime, the Petitioner will keep the Performance Bank Guarantee as furnished to SECI alive.

2. The Petition will be listed for hearing on **14.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**